

**BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

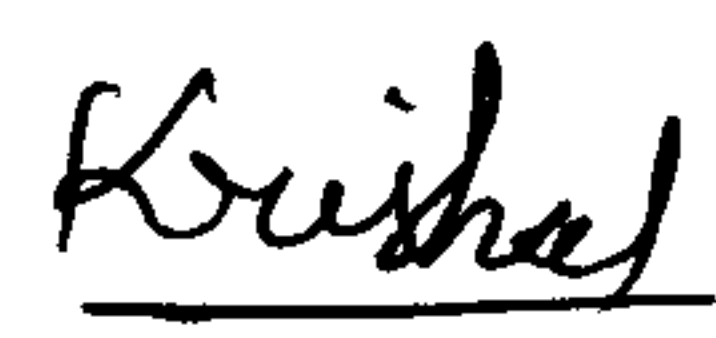

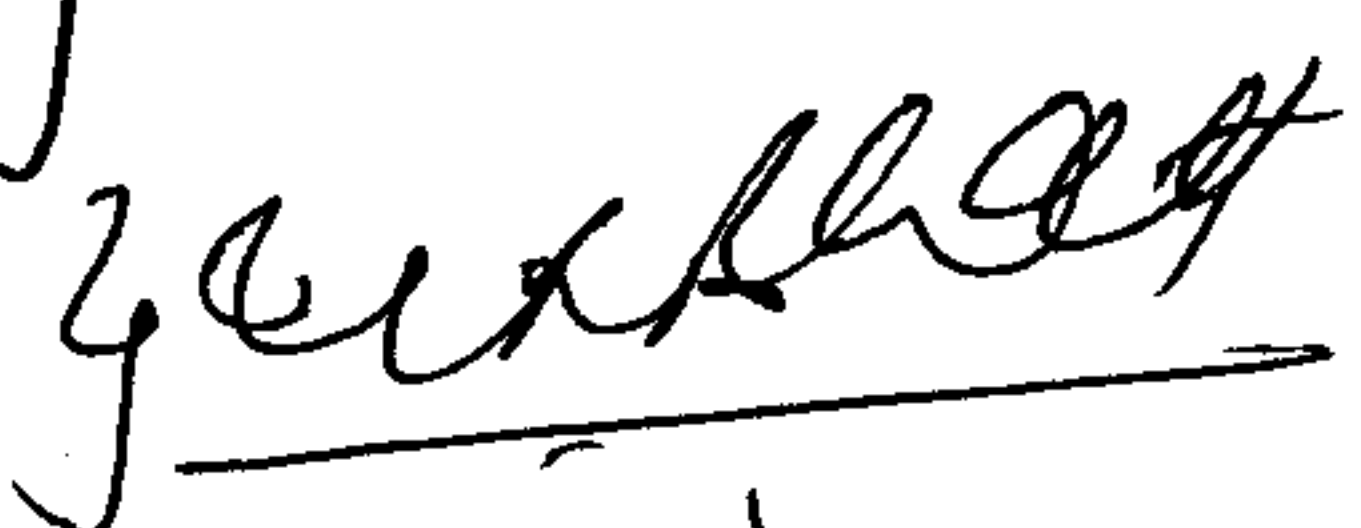
C.P. (I.B) No. 61 /9/NCLT/AHM/2019

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 30.04.2019**

Name of the Company: BVC Tradeport Pvt. Ltd.
V/s.
Salebhai Internet Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	KRISHAL PATEL	ADVOCATE	PETITIONER	
2.	KUSHAL CHANDIRAMANI	"	"	
3.	UDAY R BHATT	ADVOCATE	RESPONDENT	

ORDER

The parties are represented through their respective learned counsels.

The respondent filed reply with an advance copy to the other side.

The petitioner is at liberty to file rebuttal documents, if any.

List the matter for hearing on 27.06.2019


**MANORAMA KUMARI
(MEMBER JUDICIAL)**

Dated this the 30th day of April, 2019